

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.5135
TO BE ANSWERED ON 05.04.2017**

Corruption in Waqf Board

5135. SHRI NAGAR RODMAL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding corruption in the works of the Waqf Board; and
- (b) if so, the details thereof and the action taken by the Government in this regard, State-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

(a) & (b): According to Section 32(1) of the Waqf Act, 1995 as amended, the general superintendence of all Auqaf in a State is vested in the State Waqf Board established by the State/UT Government. The State Waqf Board exercises its power under this Act to ensure that Auqaf under its superintendence are properly maintained, controlled and administered. As per available records in Central Waqf Council during 2016-17, complaints regarding irregularities/corruption in the functioning of the Waqf Boards have been received in respect of Maharashtra, Himachal Pradesh, U.P. Sunni and Shia Waqf Boards and the same have been forwarded to concerned State Governments for taking necessary action. Follow-up action is also pursued on complaints. Also, the Central Waqf Council has regulatory powers under Section 9(4) of the amended Waqf Act 1995 to issue directive to the Waqf Board, if it is satisfied that there was prime facie evidence of irregularity or violation of the provisions of the Act, which shall be complied with by the concerned Board under intimation to the concerned State Government.
